

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA**

**CORRIGENDUM ORDER [UNDER RULE 5(5) OF SEBI (PROCEDURE FOR
HOLDING INQUIRY AND IMPOSING PENALTIES) RULES, 1995]**

**To
[ADJUDICATION ORDER NO: Order/DD/LP/2021-22/15327 dated March 10,
2022]**

1. Whereas, the following Adjudicating Order No. in the matter of trading in Illiquid Stock Options at BSE Ltd. was passed on March 10, 2022 –

Order/DD/LP/2021-22/15327 in respect of Vivek Rungta –HUF (PAN: AADHV5385E)

2. In the said Order, a typographical error has occurred and is being rectified in the following manner:
 - a. On Page 12 of the aforesaid Order, in the second line of Para 20, “on March 20, 2021 was executed at Rs. 59” shall be read as “on March 20, 2015 was executed at Rs. 59”.
3. The other contents of the aforesaid Order shall remain unchanged. This Corrigendum shall be read in conjunction with the aforesaid Order.
4. A copy of this corrigendum shall be sent to the Noticee in the aforesaid Order and also to SEBI

Date: April 05, 2022

Place: Mumbai

DEEPALI DIXIT

ADJUDICATING OFFICER